CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH @@@@@@@@@@@@@@@@@

> Commercial Gorplex(BDA), Indiranagar, Bangalore - 560 038

Dated : 29-9-87

APPLICATION NO 1758 /86(F)

W.P. NO

Applicant V.S. Kulkarni Vs The Divisional Commercial Supot, S. C. Ruy and Anz.

TO 1. Soni V.S. Kulkarni, Service Ticket Collector. Sc Railway, Hubby Dramoard Bistorct.

> 2. Sri K. Sreedhar Solvocali, 36, Shankarpuram, Bh Bangalore-4.

3. The Divisional Commercial Superintendent, Souli Central Railways, Huldi, Dharward Distort.

4. Le Additional Divisional Railway Hawager, South Central Kailway, Hueli, Thanward Both

5. Sri H. Szee-vongrah Advant S.P. Brildnig Ish Cross Cerbbonpet Hain Road, Subject: SENDING COPIES OF CRDER PASSED BY THE BENCH 2

Please find enclosed herewith the copy of ORDER/SIAY/ INTERIM CRDER passed by this Tribunal in the above said application on 18.9.87.

Encl : as above

SECTION OFFICER (JUDICIAL)

RECEIVED Dies 30 9 87 Ludate: 30/4/6).

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 18TH DAY OF SEPTEMBER, 1987

Hon'ble Shri Justice K.S. Puttaswamy

... Vice Chairman

Present:

Hon'ble Shri L.H.A. Rego

... Member (A)

APPLICATION NO.1758 OF 1986

V.S.Kulkarni, S/o Shivarao Kulkarni, Senior Ticket Collector, Office of the Station Superintendent, Hubli, Dharwad District.

... Applicant

(Shri K.Sreedhar, Advocate)

<u>vs</u>

- 1. The Divisional Commercial Superintendent, South Central Railways, Hubli, Dharwad Dist.,
- 2. The additional Divisional Railway Manager, South Central Railway, Hubli, Dharwad Dist., ... Respondents (Shri M.Sreerangaiah, Advocate)

This application having come up for hearing, Vice-Chairman made the following:

DRDER

In this application made under Section 19 of the Administrative ribunals Act, 1985, the applicant has challenged Order No.H/C.CON/V/4/84 dated 13.1.1986 (Annexure G) of the Divisional Railway Manager, Hubli and the Appellate Authority (AA), affirming Order No.H/C/CON/V/4/84 dated 20.12.1985 (Annexure C) of the Divisional Commercial Superintendent, S.C.R., Hubli and Disciplinary Authority (DA).

2. In a disciplinary proceeding instituted against the applicant under the Railway Servants (Discipline & Appeal) Rules, 1968 ('Rules'), the DA on 20.12.1985 inflicted the penalty of compulsory retirement against him. Agarieved by the said order, the applicant filed an appeal before the AA who by his order communicated on 13.1.1986 had dismissed the same. Hence this application.

- 3. Shri K.Sreedher, learned counsel for the applicant, contands that the order made by the AA without examining the material contentions urged by his client on questions of law and fact, and the requirements of rule 22 of the rules, was not a speaking order and illegal, as ruled by the Supreme Court in RAMBHANDER VS.

 UNION OF INDIA (AIR 1986 SC 1173).
- 4. Shri M.Sreerengiah, learned counsel for the respondents, sought to support the order of the AA.
- 5. The order made by the AA on the appeal of the applicant reads thus:

"I have gone through in detail the appeal of DE dated 6.1.86. The plea of V.I. having not attended the enduiry, by itself can't be a reason that would any way help the employees' case. He had agreed to the continuance of the inquiry on 25.9.85 without his presence, based on documents. The enduiry efficer has come to the conclusion rag rding the charges, based on the evidence tenderso. The unaccounted portion of money found with him, stated to have been received from one of his relative, is not proved and not tanable. The defence plea has not brought out any new point, besides already stated during the course of enduiry in the reply. Therefore, the undersigned considers that there is no ground to change the penalty already issued by the Disciplinary Authority.".

Tithout any doubt, this order suffers from every one of the infirmities noticed by the Supreme Court in RAMCHANDER's case. The order made by the AA without examining the material contentions urged by the applicant on questions of law and fact and the requirements of rule 22 of the rules is not a speaking order. In this view, the



order of the AA is liable to be quashed and a direction issued to the AA to redetermine the appeal of the applicant, without examining the validity of the order of the DA. Before the AA, the applicant, is entitled to claim for a personal hearing. If such a claim is made, the AA is bound to give him a personal hearing.

in part, quash the order of the AA and direct the 2nd respondent to restore the appeal filed by the applicant to its original file and dispose of the same in the light of the observations made in RAMCHANDER's case.

Application is disposed of in the above terms. But in the circumstances of the case, we direct the parties to bear their oun costs.

Schl-

MEMBER(A

-True copy-

ADDITIONAL BENCH BARGALORE